

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH: BANGALORE  
ORIGINAL APPLICATION NO.170/00797 of 2017

DATED THIS THE 26TH DAY OF APRIL, 2018

HON'BLE SHRI DR.K.B.SURESH.... MEMBER (J)

HON'BLE SHRI P.K. PRADHAN....MEMBER (A)

Chandrabhaan Singh,  
Age: 26 years,  
S/o Shri Sita Ram Singh,  
Occn: Cook (under orders of termination)  
ASC Centre (North), Agaram Post,  
Bengaluru: 560 007,  
Residing at No: 20, 4<sup>th</sup> Cross,  
2<sup>nd</sup> Main Road, Muneshwara Layout,  
Srinivagilu, Bengaluru – 560 047. ...Applicant

(By Advocate Shri P.A. Kulkarni)

Vs.

1. Union of India,  
To be represented by its Defence Secretary,  
South Block,  
New Delhi – 110 001.

2. Directorate General of Sup & Tpt ST-12 (Civ)  
Quartermaster General's Branch,  
Integrated Headquarter of MOD (Army),  
Defence Head Quarters PO,  
New Delhi – 110 011.

3. Commandant,  
Army Service Corps Centre (North),  
Agaram Post,  
Bengaluru: 560 007. ...Respondents

(By Shri Vishnu Bhat, Senior Central Government Counsel)

ORDER(ORAL)HON'BLE DR K.B. SURESH, MEMBER(J)

Heard. The respondents produce a memo along with an order for implementation of the order passed on 25.04.2016, which we now quote below:

“1. In compliance of order dated 25 Oct 2016 passed by the Hon'ble CAT, Bangalore Bench, Bangalore in OA.No.170/00610/2016 filed by Shri Chandrabhaan Singh, and in exercise of the powers delegated vide Government of India, Ministry of Defence letter No. MoD/IC/2017/32/AS(J)/6864/2006 dated 01 Sep 2006, the Adjutant General has accorded sanction for regularisation of service of Shri Chandrabhaan Singh, Cook in 1 ASC Trg Centre with effect from the date of his reporting for duty after reinstatement i.e. 24.11.2016.

2. The individual will not be entitled for the salary for the period between date of termination and his subsequent reinstatement. However, this period may be counted for the purpose of seniority, continuity of service as well as other related benefits.

3. This letter issues with the concurrence of IFA (Army-Q) vide their UO No. 10940/IFA(A-Q)/AG/CJ/6251/3271 dated 07.03.2018.”

2. Both counsel agree that in terms of the stand taken by the respondents, the OA can be disposed of.

3. Therefore the OA is disposed of. No order as to costs.

(P.K. PRADHAN)  
MEMBER(A)

(DR. K.B.SURESH)  
MEMBER(J)

vmr.

Annexures referred to by the Applicant in OA.No.797/2017.

Annexure A-1: Recruitment notice published in Employment News of 24-30 March 2012.

Annexure A-2: Call letter for aptitude test and interview dated 13.8.2012.

Annexure A-3: Intimation letter dated 15.11.2012 regarding verification of the originals.

Annexure A-4: Offer of appointment dated 18.4.2013.

Annexure A-5: Notice of termination dated 1.5.2014.

Annexure A-6: Impugned order dated 16.9.2014.

Annexure A-7: Order dated 30.11.2015. in OA. 656 & 657/2014.

Annexure A-8: This Hon'ble Tribunal's order dated 25.10.2016. in applicant's previous OA.610/2016.

Annexure A-9: Revocation order dated 24.11.2016. of termination notice dated 1.5.2014.

Annexure A-10: Fresh show cause notice dated 24.11.2016.

Annexure A-11: Applicant's reply dated 30.11.2016 to the above show cause notice.

Annexures referred to by the respondents.

Annexure R-1: Copy of the Principal Controller of Defence Accounts Bangalore has passed amount of Rd.56,719/- vide their DV No.7090 dated 7.2.2018.

Annexure R-2: Copy of amount credited in Chandrabhaan Singh salary account (Punjab National Bank S/B Account No.7547001300000106) on 12.2.2018.

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